

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.402**

**IA/6545/ND/2023, IA/4758/ND/2022, IA/1665/ND/2024,  
IA/2217/ND/2024, IA/2749/ND/2024 IN IB/72/ND/2021**

**IN THE MATTER OF:**

Balaji Digital Solution Pvt Ltd

...

Applicant

**Under Section 10 of (IBC)**

**Order delivered on 31.05.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**

**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Adv. Kunal Tandon, Adv. Smriti Churiwal, Adv. Hardik Khatri, Adv. Richa Sandilya, Adv. Bhavna Vijay in IA/2217/ND/2024
For the Liquidator	: Adv. Shaswat Parihar, Adv. Shashwat Anand, Adv. Dhruva Vij, Adv. Pawan Kumar Yadav, Mr. Rohit Sehgal in person.
For the Respondent	: Adv. Sajeve Deora and Adv. Harsh Gurbani in IA 4758/2022
For the Intervener	: Ms. Ekta Bhasin, Ms. Aastha Trivedi, Adv.
For the Standard Chartered Bank	: Adv. Fatema Kachwalla, Adv. Aniket Aggarwal
For the RoC	: Adv Aakash Sharma

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA/2217/ND/2024**

Learned Counsel for the Applicant is present, Learned Counsel for the Liquidator in person and Learned Counsel for the RP are present. The Standard Chartered Bank as well as Tata Capital Financial Services Limited are also present and seeks time to file their counter/reply. A week's time is granted. List the matter on **03.07.2024**.

**IA/2249/ND/2024**

List the matter on **03.07.2024**.

All remaining IAs are adjourned to **03.07.2024**

**Sd/-**

**DR. SANJEEV RANJAN  
MEMBER (TECHNICAL)**

**Sd/-**

**MANNI SANKARIAH SHANMUGA SUNDARAM  
MEMBER (JUDICIAL)**